230

श्री **मुरेश कलमाडी :** वह काफी काबिल हैं।

Special

श्री सुब्रहमण्यम स्वामी : श्राप उनको कह रही हैं कि हमें न परेशान करें या हमें कह रही हैं कि उन्हें परेशान मत करें।

उपसभापति : श्राप एक दूपरे को परेशान मत करिए ।

[उपसमाध्यक्ष (श्री शंकर दयाल निह) भीटासीन हुए] अभी सीका ४१३ अ खरी:

ज्यसमाध्यक्ष (श्री शंकार द्याल शिह) : मान्यवर, अपनी खुद की तरफ में और अपने दल की तरफ से मैं आपको बधाई देता हूं। आप बहुत पुराने संसद हैं। आपकी आवाज से सदन धबराना रहा है। यहां से मैं आपको आश्वस्त कहना चाहता हूं कि आपको हम सबका पूरा-पूरा सहयोग मिलेगा। आपकी कामयाबी की हम पूरे तरीके से अपेक्षा करते है।

श्री प्रमोद महाजन: ग्रव ग्रापकी खामोशी हमको बबरा देगी ।

डा० रत्नाकर पाण्डेय : हम ग्रापका स्वागत करते हैं ।

कुमारी सरोज खापडें : श्रापके स्वागत में हम भी श्रपने को शरीक करते हैं ।

श्री सुबहमण्यम स्त्रामी : सिर्फ मैंने स्वागत नहीं किया ।

उपसमाध्यक्षः ग्राप सब माननीय सदस्यों का जो स्वागत ग्रीर सौहार्द फिला ग्रीर श्रापने जो बधाई दी, उमे ग्रापने माथ ग्रहण करते हुए ग्रीर ग्राभार व्यक्त करते हुए कार्य प्रारंग करता है।

Delay in Resuming Flights of Airbus A-320

SHRI SURESH KALMADI (Maharashtra): My Special Mention relates to the A-320 bungling by the National Front Government. This aircraft has been hanged without a trial at all. In the last six months it has been grounded the country has lost over Rs. 200

crores. It is indeed a matter of shame. A series of comical decisions were taken by this Government with first grounding the aircraft without technical advice and not going into flight safety angle. But a political decision it was that they grounded the aircraft. They appointed the Ramdas Committee; they appointed the Justice Bhatt Committee, Mr. Arif Mohd. Khan gave assurance on the floor of the House that the aircraft will not fly again till the Justice Bhatt Committee report was received and the Government had studied it. now eat their words and say that the aircraft will fly because the Ramdas Committee has submitted the Report. But the Ramdas Committee has nothing to do with the air crash. It just went into the routine questions of the Airbus, what it should what should be the procedure for the pilots etc. etc.

He made a categorical statement in the House that the pilots will fly the aircraft only after the High Court Judge submits his report. How is it that the Government has change its mind? On top of it, they announced that the aircraft will fly again. Lot of Members of Parliament were invited to fly. Lot of Press people were invited to fly. I do not know what happened after that. The aircraft is not After announcing the dule, why the aircraft is not flying? They say because Arif Mohd. Khan resigned on the same day that is why it was not flown. What is the connection between Arif Mohd, Khan's resignation and the flying of the aircraft? They say that the pilots are not agreeing to fly the aircraft. If the pilots are not agreeing to fly the aircraft why did you not have discussions with them before you announced that the aircraft will fly? The real reason is confrontation between the Prime Minister's office and the Civil Aviation Ministry. They are not getting along. Both of them have taken the entire Indian public for a ride for the last six months. It was a political decision. There was nothing

Shri Suresh Kalmadil

wrong with the purchase of the aircraft. It testifies to the fact that the aircraft is having high premium. We can sell the aircraft for double the price today. Arif Mohd. Khan told the House that these aircraft are going to be leased out. He said that these aircraft are going to he sold. What happened to that announcement the floor of the House? Within six months this Government has changed its attitude so many times. Now they say that the aircraft is going to fly without Justice Bhatt Committee's report which interviewed so many people. Without knowing anything they have taken a decision. means it was a wrong decision. They already have DGCA report which said "This aircraft is all right." They have already got an interim report based on interviewing various people including the voice recorder. The flight data recorder also says that it is not the aircraft's fault. Then why was the aircraft not flying? Although six months have elapsed, still it is not flying. Nowhere it has happened like this. The whole world is laughing at us. This is one of the most advanced aircraft in the world. Today it is lying somewhere in the hangar with cockroaches. We have already Rs. 200 crores on account of net flying it. We see nowhere in the horizon the aircraft taking off. What a bungling? Are they going to explain to the Indian public or not? We have lost by way of communications. Thousands of travellers, lakhs of travellers who have got work in Pombay, Delhi and Madras have not been able to go because of the wrong decision of the Government These people talk of value-based politics. I want to ask them: Did you consult the Indian Airlines when you grounded the aircraft? You did not consult them. Did you consult them when you decided that you will lease out the aircraft? did not consult them. Did you consult them when you decided that the aircraft will set off again? You did not consult them. After every subsequent decision of the Government, you ask the Indian Airlines Board to put a stamp on it, to accept whatever the Government has decided Is this the value-based politics you are playing? This incident of the Airbus has shown that this Government is incompetent. This Government has been grounded in the last six months and they have grounded the Airbus also. Now you have builgled like mad. Let the Airbus take off again. Let the Communications be improve in the country. Already you have made Justice Bhatt's Committee irrelevant. There have been so many factors already which have come to show that the aircraft is air-worthy. It is unfortunate that in the last six months instead of improving the pilot training facilities instead of building up intrastructural facilities you have grounded the aircraft. We all admit that we lack in infrastructural facilities but nothing has been done you have all been waiting for the report to come from Justice Bhatt. It is very unfortunate. If the Government is moving like this and if it so much engrossed in their own troubles, if they have no solution for these problems, how can they run the country? hope the dispute between the Prime Minister's office and the Civil Aviation Ministry will be sorted out at the earliest and the travelling public is not put to inconvenience.

VICE-CHAIRMAN SHRI SHANKAR DAYAL SINGH): Ajit P. K. Jogi. Absent. Shri Subramanian Swamiji.

Demand for Early Action on Ram Janambhoomi Issue

SUBRAMANIAN SWAMY SHRI Vice-Chair-Mr. Pradesh): man, it is a pleasure that in your maiden performance as Vice-Chairman I got an opportunity from you to speak on a Special Mention today. I rise today to make a Special Mention on a topic of great and urgent importance that of the Ram Janambhoomi Mandhir controversy. As a de-